

**Annexure 'A'**

**APPELLATE TRIBUNAL FOR ELECTRICITY**  
**Core-4, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road,**  
**New Delhi -110003**  
**Tel: 011-24368478, Fax: 011-24368479, [www.aptel.gov.in](http://www.aptel.gov.in)**

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**Dated: 30<sup>th</sup> March, 2021**

**NOTIFICATION**

Considering the discussion in the meeting dated 19.03.2021 of the Energy Bar Association and the Hon'ble Member Members of APTEL regarding prevailing situation due to outbreak of the novel coronavirus (COVID-19) and in order to ensure the safety of the Hon'ble Chairperson, Hon'ble Members of the Tribunal, Members of the Energy Bar and the litigants etc., the Competent Authority of the Tribunal is pleased to order that the Tribunal shall continue with the same arrangement regarding the working of the both Hon'ble Benches and the Registrar Court, till 30.04.2021, as notified earlier vide notification dated 30.10.2020. It is also notified that the final hearing (part heard) matters shall now be taken up in physical hearing w.e.f, 01.05.2021.

This notification issues with the approval of the Competent Authority of APTEL.

**Registrar (Officiating)**

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website